



**Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar**

NOTIFICATION

Jammu, the 12th December, 2018

SRO 553 :- Whereas, P/s Sogam received an information through reliable sources that one Javid Ahmad Mir S/o Gh Mohi U Din Mir R/o Maidanpora, Lalpora in connivance with Bashir Ahmad Pir S/o Abdul Jabbar Pir R/o Gangbugh have planned to make call of Sogam Challo successful, in order to carry out the programme of the outfits who are bent upon to secede the State of J&K from Union of India. In this connection, the above said persons have pasted some posters in the locality for wide publicity and some posters were kept in the house of one Bashir Ahmad Pir S/o Abdul Jabbar Pir R/o Gangbugh, thus had waged a war against the sovereignty of India and are instigating the youth of the area for committing illegal and unlawful activities etc.; and

2. Whereas, in this connection, case FIR No. 88/2016 under section 13 UAPA Act, 1967 came to be registered in Police Station, Sogam and investigation initiated; and

3. Whereas, during the course of investigation, the Investigating officer visited the spot, apprehended the accused and recovered the incriminating posters from the possession of the accused and prepared seizure memo, draft site plan, lifted the finger print of the accused, recorded the statement of witnesses under the relevant provisions of law and the accused were arrested in the instant case ; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the

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said accused person for commission of offences punishable under Section 13 of the Unlawful Activities (Prevention) Act, 1967; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the below mentioned accused persons namely Javid Ahmad Mir S/o Gh Mohi U Din Mir R/o Maidanpora Lalpora and Bashir Ahmad Pir S/o Abdul Jabbar Pir R/o Gangbugh for the commission of offence punishable under section 13 of the Unlawful Activities (Prevention) Act, 1967, arising out of FIR No. 88/2016 of Police Station Sogam.

By Order of the Government of Jammu and Kashmir.

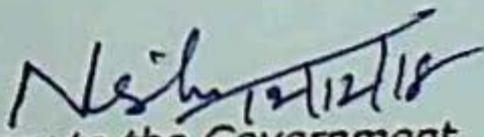
Sd/-
Principal Secretary to the Government
Home Department

No.Home/Pros/58/2018

Dated: 12.12.2018

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/San-40/S/2018/62687-90 dated 15/09/2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department